

**Inclusion of petroleum products under GST**

\*19. SHRI C.M. RAMESH: Will the Minister of FINANCE be pleased to state:

(a) whether it is a fact that LPG, kerosene, naphtha, furnace oil and light diesel oil attract GST but five other petroleum products such as crude oil, high speed diesel, motor spirit (petrol), natural gas and aviation turbine fuel lie outside the tax regime;

(b) if so, the reasons therefor and by when these products will come under GST; and

(c) whether at any point of time, the matter of inclusion of these petroleum products has been discussed in the GST council meetings, if so, the details thereof and if not, the reasons therefor?

THE MINISTER OF FINANCE (SHRI PIYUSH GOYAL): (a) Yes Sir. LPG, kerosene, naphtha, furnace oil and light diesel oil attract GST. Five petroleum products, namely, Crude oil, high speed diesel, motor spirit (petrol), natural gas and aviation turbine fuel are outside the ambit of GST.

(b) and (c) As per Article 279 A (5) of the Constitution, the Goods and Service Tax Council shall recommend the date on which the goods and services tax be levied on petroleum crude, high speed diesel, motor spirit (commonly known as petrol), natural gas and aviation turbine fuel (ATF). So far, the GST Council has not made any recommendation for inclusion of petroleum products under GST. The Council may consider the issue of inclusion of five petroleum products at a time it considers appropriate keeping in view all the relevant factors including revenue implication.

**Rural and tribal areas covered under Saubhagya scheme**

\*20. KUMARI SELJA: Will the Minister of POWER be pleased to state:

(a) whether Government is on track to fulfil its promise to achieve universal household electrification by 31st March, 2019;

(b) the number of families in rural and tribal areas that have been provided electricity till 31st December, 2018;

(c) the number of households which have not yet been electrified in the State of Haryana till 31st December, 2018; and

(d) the details of funds allocated and released to each State under the Saubhagya scheme till 31st December, 2018?

THE MINISTER OF STATE OF THE MINISTRY OF POWER (SHRI RAJ KUMAR SINGH): (a) and (b) Government of India launched Pradhan Mantri Sahaj Bijli Har Ghar Yojana - "Saubhagya" with the objective to achieve universal household electrification by providing electricity connections to all remaining unelectrified households in rural and all poor households in urban areas by March, 2019.

As reported by the States, 2.39 crore unelectrified households have been electrified including rural and tribal areas, as on 31st December, 2018, since October, 11, 2017.

(c) As reported by Government of Haryana, all the unelectrified households have been electrified in the State, as on 31st December, 2018.

(d) Funds are released against sanctioned projects in installments based on the utilisation of amount released earlier and fulfillment of stipulated conditionalities. Under Saubhagya scheme, a grant of ₹ 3,540.50 crore has been disbursed to the States up to 31st December, 2018. The State-wise details of the same are given in the Statement.

**Statement**

*State-wise grant disbursed since launch of the Saubhagya scheme on 11.10.2017*

(As on 31.12.2018)

Sl. No.	State	Grant disbursed (₹ in crore)
1	2	3
1.	Arunachal Pradesh	181.87
2.	Assam	430.71
3.	Bihar	115.40
4.	Chhattisgarh	195.69
5.	Himachal Pradesh	0.82
6.	Jammu and Kashmir	53.24
7.	Jharkhand	142.90
8.	Kerala	15.20
9.	Madhya Pradesh	407.47
10.	Maharashtra	87.87

1	2	3
11.	Manipur	16.48
12.	Meghalaya	33.74
13.	Mizoram	28.96
14.	Nagaland	33.70
15.	Odisha	205.31
16.	Rajasthan	22.55
17.	Tripura	131.57
18.	Uttar Pradesh	1,370.39
19.	Uttarakhand	20.00
20.	West Bengal	46.63
	TOTAL	3,540.50

#### **Reversion from NPS to Old Pension Scheme**

\*21. SHRI RAVI PRAKASH VERMA: Will the Minister of FINANCE be pleased to refer to answer to Unstarred Question 2153 given in the Rajya Sabha on 1st January, 2019 and state:

(a) the details of the authority to whom officials of Central Government under NPS need to represent for consideration of their case to decide whether such delay is on account of administrative delay or otherwise as per the judgements of Hon'ble High Court of Delhi;

(b) the basis on which Government or the above authority would consider and decide such cases in absence of any criteria or guidelines;

(c) whether Government would revert those Central Government employees whose vacancies arose prior to 1st January, 2004 as per the orders of CAT, Ernakulam; and

(d) if so, the details thereof and if not, the reasons therefor?

THE MINISTER OF FINANCE (SHRI PIYUSH GOYAL): (a) and (b) As informed by the Department of Pension and Pensioners' Welfare, for any service related matter/ grievance, a Government servant can represent to the administrative authority in the